

After all, we come and go, but the house is supreme.

SHRI RANGA : I was not present when that ugly scene took place, and I very much deplore it.

SHRI SURENDRANATH DWIVEDY : What is the ugly scene ?

MR. SPEAKER : We shall not discuss it now.

SHRI RANGA : You were not present but I do plead with the Chair, whoever may be in the Chair, to have come consideration for the members who would like to get an opportunity of speaking before it calls upon the Minister to speak and in that way abruptly close the whole debate.

MR. SPEAKER : I have already said that.

SHRI SHIVAJI RAO S. DESHMUKH : I feel that the only way in which the Chair can in a parliamentary form of Government express its displeasure is to order the expunction of that reference to the Chair.

SHRI R. D. BHANDARE : The uncharitable remark that was made may be expunged from the record.

MR. SPEAKER : That is what he has said. Apart from that, it has been brought to my notice by Shri Randhir Singh and some other friends also that some people began rushing to the Chair yesterday. That was the incident. After all, we allotted one hour for a particular thing.

SHRI RANGA : That was wrong.

MR. SPEAKER : It was not that the Government have fixed it up or the Deputy Speaker. It is the Committee which fixed the time. You extend it. It is your right. It is not the Deputy Speaker or the Speaker who fixed the time for the Bill. One hour had been fixed. He could extend it if he wanted by 15 or 20 minutes. But if people begin rushing to the Chair and say 'Come along, do it', not only the Chair, nobody can sit here and do any business. It is not proper. My appeal to the House is that

whoever it is, he should not come to the Chair. If they begin rushing to the Chair, it will be very dangerous. It will be a very bad precedent.

Now, Mr. Joshi.

श्री मधु लिमये : इस को अब खत्म किया जाय ।

SHRI P. VENKATASUBBAIAH : Perhaps you are referring to the incident that happened in the evening.

MR. SPEAKER : It is over now.

SHRI HEM BARUA : I would personally explain . . .

MR. SPEAKER : I did not mention your name at all.

SHRI HEM BARUA : Dr. Ram Subhag Singh made a statement in the House which said that the Deputy Speaker told him certain things in private.

MR. SPEAKER : Now, Mr. Joshi.

WRITTEN ANSWERS TO QUESTIONS

Permission to a Chinese National to set up Business in Delhi

*878. **SHRI YAJNA DATT SHARMA** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any Chinese national has recently been given permission to set up business in Delhi and whether any Chinese national has recently purchased plots in Delhi ;

(b) whether it is also a fact that such Chinese nationals have started industries with the capital received from the Bank of China when it was operating in Calcutta ; and

(c) if so, the action taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (**SHRI VIDYA CHARAN SHUKLA**):(a) No Sir. An Indian national of Chinese origin

has bought a 1½ acres plot in the Najafgarh Industrial Area to manufacture egg noodles. No permission is required for such purchases.

(b) No such facts have come to Government's notice.

(c) Does not arise.

दिल्ली के पुलिस कर्मचारियों को निलम्बित और अग्रदस्थ करना

*879. श्री राम स्वरूप बिद्यार्थी :
श्री अब्दुल गनी दार :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जुलाई से सितम्बर, 1968 की मध्य की अवधि में दिल्ली पुलिस के कुछ कर्मचारियों को निलम्बित और अग्रदस्थ किया गया है ;

(ख) यदि हां, तो उनको निलम्बित और अग्रदस्थ किये जाने के क्रमशः कारण क्या हैं ;

(ग) क्या यह सच है कि दिल्ली पुलिस के कर्मचारियों द्वारा किये जा रहे अपराधों में निरन्तर वृद्धि हो रही है; और

(घ) यदि हां, तो उन्हें रोकने के लिए सरकार ने क्या कार्यवाही की जा रही है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) (क) जी हां, श्रीमान् ।

(ख) ड्यूटी में लापरवाही, दुराचार, अत्यधिक अनुशासनहीनता और अपराधिक मामलों में अन्तर्भ्रंश होना, इत्यादि के कारण उन्हें निलम्बित/अग्रदस्थ किया गया है ।

(ग) दिल्ली प्रशासन के ध्यान में 60 मामले आये हैं जिनमें 1-1-68 से 18-11-68 तक की अवधि के दौरान दिल्ली पुलिस के कर्मचारियों का निलम्बित अग्रदस्थ मामलों में अन्त-

र्भ्रंश होना बताया गया है । तथापि यह दिखाई देने के कोई संकेत नहीं हैं कि ऐसे अपराधों की संस्था में निरन्तर वृद्धि हो रही है ।

(घ) जब कभी पुलिस अधिकारियों के विरुद्ध आरोप या शिकायतें की जाती हैं, कातून और विभागीय विनियमों के अनुसार दिल्ली प्रशासन द्वारा उनकी जांच की जाती है ।

केन्द्रीय स्कूल

*880. श्री भारत सिंह चौहान :
श्री हरदयाल बेवगुण :
श्री टी० पी० शाह :
श्री रामसिंह अग्रवाल :

क्या शिक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) इस समय देश में कुल कितने केन्द्रीय स्कूल हैं ;

(ख) उनमें से कितने ऐसे हैं जिनमें शिक्षा का माध्यम हिन्दी है और ;

(ग) शेष स्कूलों में शिक्षा का माध्यम हिन्दी बनाने के लिये क्या कार्यवाही की जा रही है ?

शिक्षा मन्त्रालय में राज्य मन्त्री (श्री भागवत भ्वा आजाद) : (क) 118 ।

(ख) और (ग). केन्द्रीय विद्यालयों में हिन्दी और अंग्रेजी दोनों शिक्षा का माध्यम हैं । इनमें से कोई सी एक ही भाषा को माध्यम बनाने का प्रश्न इस लिए उत्पन्न नहीं होता क्योंकि इन विद्यालयों में दोनों ही भाषाओं को शिक्षा का माध्यम रखना अभीष्ट है ।

अमरीका से दो 747-बोइंग विमान खरीबने के लिये प्राप्त किये जाने वाले ऋण की

अवधायी

*881. श्री महाराज सिंह भारती : क्या पर्यटन तथा असेनिक उड्डयन मन्त्री यह बताने की कृपा करेंगे कि :